

Name of the Corporate Debtor: M/s Desai Agrifoods Private Limited; Date of Commencement of CIRP: 27.04.2026; List of Creditors as on: 22.06.2026
Annexure-8

Summary of List of Operational Creditors (Other than Workmen and Employees and Government Dues) w.r.t. Form B

Sr. No.	Name of creditor	Nature of Claim	Amount of Claim received		Amount of Claim admitted	Whether related party?	% Voting Share in CoC (where applicable)	Amount of Claim under Verification (Rs.)	Amount of Contingent Claim (Rs.)	Details of Security Interest, if any	Amount of any mutual credit, debts etc. - may be set off against the claim, if any (Rs.)	Amount of claim Inadmissible	Reason for Claim not admitted	Remarks, if any
			Date of Receipt (Claim dated)	Amount Claimed	Amount of claim admitted (Rs.)									
1	Ace forwarders Pvt. Ltd.	Operational Creditors (Other than Workmen and Employees and Government Dues)	19-06-2026	60311059	32784611.00	No		27526448.00						
2	Ace clearing & forwarding		19-06-2026	42120348		No		42120348.00						
3	Fresh cart Agro Pvt. Ltd.		02-06-2026	29132718		No		29132718.00						
Total				13,15,64,125	3,27,84,611	0	0	9,87,79,514	0	0	0			

Notes:

- All claims have been admitted on the basis of submitted proof of claim and information available as per books of the corporate debtor.
- As per Regulation 14 of IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him.
The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision
- The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.